

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE, CHENNAI**

OA No. 164 of 2025 (SZ)

In re: Status Report on developmental activities in the CRZ area at R.S. No. 208pt and R.S. No. 217, Eden Beach (Blue Flag Beach), Chinna Veerampattinam, Ariyankuppam Commune Panchayat, Puducherry.

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Through

Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Government of Puducherry)
Madras High Court Campus
9940188325/meram6@gmail.com
MS 1894/2016

1 Minutes of 34thPCZMA Meeting held on 29.03.2017

- ii) Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas.
- iii) No untreated waste water shall be discharged in the Coastal Regulation Zone.
- iv) The sewage / sullage generated shall be disposed to the Dubrayapet Sewage Treatment Plant located nearby, through pipelines / tankers.
- v) There shall be no ground water extraction in the CRZ area. The project proponent shall make necessary arrangement for water supply through Public Supply or Private Suppliers authorized by State Ground Water Authority.
- vi) All activities shall be in conformity with the provisions of the CRZ Notification, 2011.
- vii) The sand dunes or any other eco sensitive areas shall not be disturbed.
- viii) The project proponent shall submit bi-annual report on the project progress to PCZMA.

Agenda Item No 2: CRZ clearance for development of beach at Arikamedu, Ariyankuppam Commune Panchayat, Puducherry.

The Authority heard the proposal for development of beach at R.S.No.131/pt, Arikamedu, Ariyankuppam Commune Panchayat, Puducherry and discussed the subject in detail. The project involves development of Gabbion Wall of 440m for strengthening bank, Landscaping, Pathway, Pavilion and Parking Shelter, Café, Toilet Block and Rain shelter. The Authority observed that these are essential activities for development of beach tourism and are not prohibited under Section 3 of CRZ Notification, 2011. After due deliberation, the Authority resolved to accord clearance subject to following conditions;

- i) All structures shall be made of eco-friendly materials and shall be resilient to natural disasters like cyclones.
- ii) Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas.
- iii) No untreated waste water shall be discharged in the Coastal Regulation Zone.
- iv) The sewage / sullage collected in Septic Tank shall be disposed to the PWD Sewage Treatment Plant located nearby, through tankers.
- v) There shall be no ground water extraction in the CRZ area. The project proponent shall make necessary arrangement for water supply through Public Supply or Private Suppliers authorized by State Ground Water Authority.
- vi) The sand dunes or any other eco sensitive areas shall not be disturbed.
- vii) All activities shall be in conformity with the provisions of the CRZ Notification, 2011.
- viii) The project proponent shall submit bi-annual report on the project progress to PCZMA.

Agenda Item No 3: CRZ clearance for development of beach at Chinna Veerampattinam, Ariyankuppam Commune Panchayat, Puducherry

The Authority heard the proposal for development of beach at R.S.No. 208pt, Chinna Veerampattinam, Ariyankuppam Revenue Village, Ariyankuppam Commune Panchayat, Puducherry and discussed the subject in detail. The project involves development of Retaining wall and bund strengthening, Wooden boat

landing facility, Landscaping, Community Toilet, Ticket Counter and Rain Shelter, Entrance Archway and Pathway, Gallery and Ornamental Pillars. The Authority observed that these are essential activities for development of beach tourism and are not prohibited under Section 3 of CRZ Notification, 2011. After due deliberation, the Authority resolved to accord clearance subject to following conditions,

- i) All structures shall be made of eco-friendly materials and shall be resilient to natural disasters like cyclones.
- ii) Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas.
- iii) No untreated waste water shall be discharged in the Coastal Regulation Zone.
- iv) The sewage / sullage collected in Septic Tanks shall be disposed to the PWD Sewage Treatment Plant located nearby, through tankers.
- v) There shall be no ground water extraction in the CRZ area. The project proponent shall make necessary arrangement for water supply through Public Supply or Private Suppliers authorized by State Ground Water Authority.
- vi) The sand dunes or any other eco sensitive areas shall not be disturbed.
- vii) All activities shall be in conformity with the provisions of the CRZ Notification, 2011.
- viii) The project proponent shall submit bi-annual report on the project progress to PCZMA.

Agenda Item No 4: CRZ clearance for development of beach at Chunnambar, Manavelly Revenue Village, Ariyankuppam Commune Panchayate, Puducherry.

The Authority heard the proposal for development of beach at R.S.No. 54pt Chunnambar, Manavelly Revenue Village, Ariyankuppam Commune Panchayat, Puducherry and discussed the subject in detail. The project involves development of Viewing point, Pergola and food court, Cycle track, Wooden boat landing facility, Children's play items, Rope climbing, Rock climbing, Chess board, Snake and ladder and Landscaping. The Authority observed that these are essential activities for development of beach tourism and are not prohibited under Section 3 of CRZ Notification, 2011. After due deliberation, the Authority resolved to accord clearance subject to following conditions;

- i) All structures shall be made of eco-friendly materials and shall be resilient to natural disasters like cyclones.
- ii) Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas.
- iii) No untreated waste water shall be discharged in the Coastal Regulation Zone.
- iv) The sewage / sullage collected in Septic Tanks shall be disposed to the PWD Sewage Treatment Plant located nearby, through tankers.
- v) There shall be no ground water extraction in the CRZ area. The project proponent shall make necessary arrangement for water supply through Public Supply or Private Suppliers authorized by State Ground Water Authority.
- vi) The sand dunes or any other eco sensitive areas shall not be disturbed.

No.7605/DSTE/PCZMA/CLR/SCI/2017/ 94
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
 3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY - 5.
 Phone: (0413) 2201256 Fax: (0413) 2203494

Puducherry, the 8 MAY 2017

To
 The Director,
 Department of Tourism,
 Puducherry.

Sir,

Sub: PCZMA - CRZ clearance to development of beach at R.S.No. 208pt,
 Chinna Veerampattinam, Ariyankuppam Revenue Village, Ariyankuppam
 Commune Panchayat, Puducherry - Reg.

Ref: Your Letter No.1047-2(2)/Tourism/U5/2016(PF) dated 10.02.2017 & 18.03.2017.

The above said proposal was placed in the 34th meeting of the Puducherry Coastal Zone Management Authority held on 29.03.2017 and the subject was discussed in detail. The project involves development of Retaining wall and bund strengthening, wooden boat landing facility, Landscaping, Community Toilet, Ticket Counter and Rain Shelter, Entrance Archway and Pathway, Gallery and Ornamental Pillars. The Authority observed that these are essential activities for development of beach tourism and are not prohibited under Section 3 of CRZ Notification, 2011. After due deliberation, the Authority resolved to accord clearance subject to following conditions;

- i) All structures shall be made of eco-friendly materials and shall be resilient to natural disasters like cyclones.
- ii) Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas.
- iii) No untreated waste water shall be discharged in the Coastal Regulation Zone.
- iv) The sewage / sullage collected in Septic Tanks shall be disposed to the PWD Sewage Treatment Plant located nearby, through tankers.
- v) There shall be no ground water extraction in the CRZ area. The project proponent shall make necessary arrangement for water supply through Public Supply or Private Suppliers authorized by State Ground Water Authority.
- vi) The sand dunes or any other eco sensitive areas shall not be disturbed.
- vii) All activities shall be in conformity with the provisions of the CRZ Notification, 2011.
- viii) The project proponent shall submit bi-annual report on the project progress to PCZMA.

R. Sagaya Alfred
 Dr. R. SAGAYA ALFRED, Ph.D.,
 SENIOR SCIENTIFIC OFFICER
 DEPARTMENT OF SCIENCE
 TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY

Yours sincerely,

M. Dwarakanath
 (M. DWARAKANATH)
 Director (DST&E) /
 Member Secretary-PCZMA

Copy to:
 Standing Guard File.

DESPATCHED

OK
 By
 8/5/2017

4



F. No. 12-6/2018-IA-III
Government of India
Ministry of Environment, Forest & Climate Change

Telefax: 011-24695338
e-mail: w.bharat@nic.in
Indira Paryavaran Bhavan, Jor Bagh,
Lodi Road, New Delhi-110003.
Dated: 24.10.2018

To,

The Chairman,
Puducherry Coastal Zone Management Authority,
& Secretary (Environment)
Department of Science, Technology & Environment
Government of Puducherry
3rd Floor, PHB Building, Anna Nagar
Puducherry – 600 005.

Sub: Coastal Zone Management Plan of Puducherry - reg.

Sir,

This has reference to letter no. 1590/DSTE/PCZMA/CZMP/SCI/2018, dated 24.09.2018 regarding the Coastal Zone Management Plan (CZMP) of Puducherry, drawn as per the provisions of the Coastal Regulation Zone Notification, 2011.

2. In this regard, it is to state that based on the recommendation made by the National Coastal Zone Management Authority in its 35th Meeting held on 24.09.2018 and recommendation of the Technical Scrutiny Committee held at NCSCM, Chennai on 11.09.2018, the Ministry of Environment, Forest and Climate Change conveys its approval of the CZMP for the State of Puducherry.

This issues with the approval of the Competent Authority.

Yours faithfully,

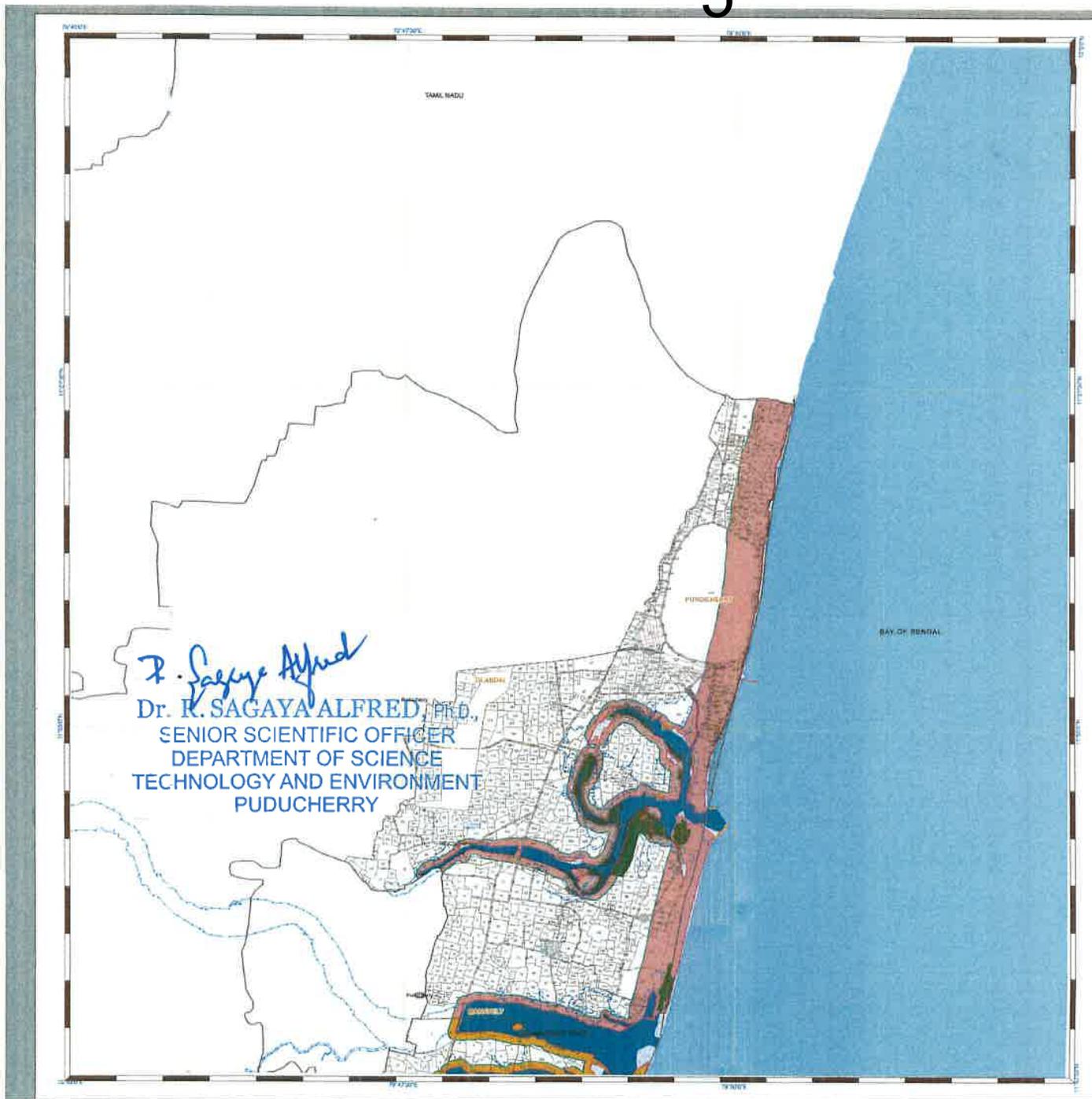
(W. Bharat Singh)
Director/ Sc 'F'

Copy to:

1. The Director, National Centre for Sustainable Coastal Management, Anna University Campus, Chennai – 600025, Tamil Nadu.
2. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 600 034.
3. Guard File.

P. Sagaya Alfred
Dr. R. SAGAYA ALFRED, Ph.D.,
SENIOR SCIENTIFIC OFFICER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

(W. Bharat Singh)
Director/ Sc 'F'



Dr. Sagaya Alfred
Dr. R. SAGAYA ALFRED, Ph.D.,
 SENIOR SCIENTIFIC OFFICER
 DEPARTMENT OF SCIENCE
 TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY

COASTAL ZONE MANAGEMENT PLAN
UNION TERRITORY OF PUDUCHERRY

Sheet No: C 44 B 13/NW
 Projection: UTM Datum: WGS 1984 Map No.: PV 06

Scale: 1:20,000
 0 1000 2000 Meters

Legend

- Lighthouse
- Port
- Fish Landing Centre
- Seawall
- Road
- Railway line
- High Tide Line (HTL)
- Low Tide Line (LTL)
- Jetty
- Port Area
- Survey Plots
- Village Boundary
- Municipal / Other Urban Areas
- District Boundary

CRZ Line & Boundary

- 100 m Line in CRZ III Area
- 200 m CRZ Line - NDZ
- Hazard Line
- Sand Dune Beyond CRZ Boundary
- CRZ Boundary

CRZ CATEGORY

- CRZ - I**
 - CRZ - IA
 - Shri Mangrove Buffer Zone (CRZ - IA)
 - CRZ - IB
- CRZ - II**
 - CRZ Landward of HTL
- CRZ - III**
 - No Development Zone
 - 200 m to 500 m from HTL
- CRZ - IV**
 - CRZ - IVA
 - CRZ - IVB

DATA SOURCE

- 1) National Centre for Sustainable Coastal Management (NCSCM)
- 2) HTL, CRZ Categories and Lines
- 3) Survey of India
- 4) Hazard Line
- 5) District and Village Statistics
- 6) HTL, CRZ Categories and Lines
- 7) Government of Puducherry
- 8) Administrative Boundaries, Districts, Block, etc.

ABBREVIATIONS

- CRZ: Coastal Regulation Zone
- NDZ: No Development Zone

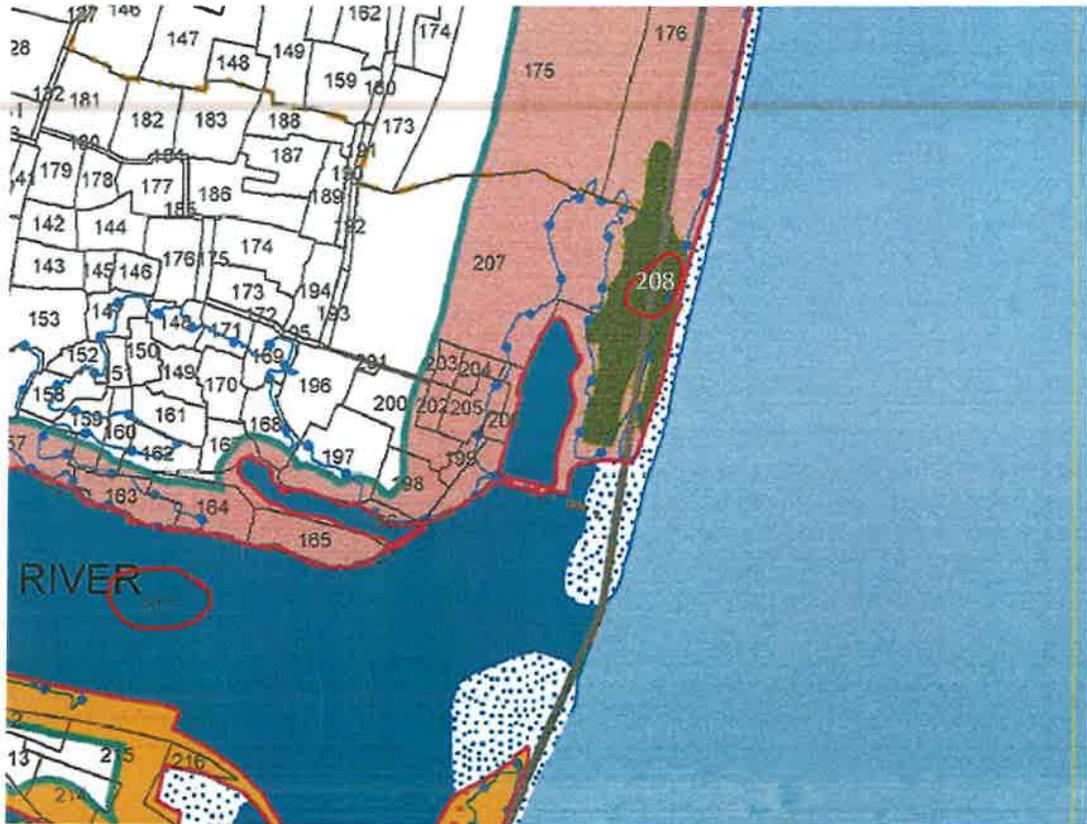
PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION, 2011

Scrutinized by <i>[Signature]</i> Regional Director, National Centre for Sustainable Coastal Management	Verified by <i>[Signature]</i> DIRECTOR National Centre for Sustainable Coastal Management New Delhi (Contact: 7661 & 7662)	Approved by <i>[Signature]</i> Regional Coastal Zone Management Authority Ministry of Environment, Forest & Climate Change Government of India
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Prepared by

Institute of Remote Sensing
 Anna University, Chennai - 600 025

Government of Puducherry



Approved CZMP, 2011

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SENIOR SCIENTIFIC OFFICER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

No. 176912/DST&E/PCZMA/NGT(SB)/SCI/2025/387
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
 3rd Floor, PHB Building, Anna Nagar, Puducherry – 605 005.
 Telephone: (0413) 2201256 ; Telefax:(0413) 2203494

Puducherry, the 6 OCT 2025

To
 The Member Secretary
 Regional Coastal Zone Management Committee
 Puducherry.

Sir

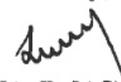
- Sub: PCZMA - OA. No. 164 of 2025 at the Hon'ble NGT (SB), Chennai w.r.t. the developmental activities in the CRZ area at R.S.No 208pt, Eden Beach (Blue Flag Beach), Chinnaveerampattinam, Ariyankuppam Commune Panchayat, Puducherry- reg.
- Ref: 1. Hon'ble NGT (SB) Order dated 26.08.2025 in OA No. 164/2025.
 2. PCZMA CRZ clearance dated 08.05.2017.
 3. PCZMA email communication dated 04.09.2025.
 4. CRZ Notification, 2011.

With reference to the above mentioned subject and vide reference (1) cited above, it is informed that O.A. No. 164 of 2025 was filed by Thiru R. Periassamy and Thiru R. Mangayarselvam before the Hon'ble National Green Tribunal (SB), Chennai.

The said case was listed on 26.08.2025. The Hon'ble Tribunal passed an order directing the respondents to file their respective replies/reports before the next hearing scheduled on 26.09.2025. Accordingly, the case was heard by the Hon'ble NGT on 26.09.2025 and subsequently adjourned. During the hearing, the Learned Standing Counsel for the Government of Puducherry has sought two weeks' time from the Hon'ble Tribunal for filing the Status Report by PCZMA.

In view of the above, the Member Secretary, RCZMC shall inspect the site in response to the petition filled before the Tribunal and verify any CRZ violations. Upon inspection the Action Taken Report shall be submitted to PCZMA on or before 10.10.2025 for filing the status report before the Hon'ble NGT (SB).

Yours sincerely,


 (SMITHA. R. IAS)

o/w SPECIAL SECRETARY-CUM-DIRECTOR (DSTE)/
 MEMBER SECRETARY (PCZMA)

Encl:As above.

Copy to:

- The District Collector-cum- Chairman - For necessary information.
 RCZMC, Puducherry.
- Standing Guard File.


 Dr. R. SAGAYA ALFRED, Ph.D.,
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 DEPARTMENT OF SCIENCE
 TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY


 06/10/2025
DESPATCHED



8

PCZMA puducherry <pczma1998@gmail.com>

Submission of Inspection Report of EDEN Beach for kind perusal

4 messages

MS RCZMC PUDUCHERRY <ms.rczmc.pdy@gmail.com>

Fri, Jan 23, 2026 at 1:26 PM

To: PCZMA puducherry <pczma1998@gmail.com>

Cc: Mr KULOTHUNGAN A IAS <dcrev@py.gov.in>

Respected Madam,

Ref : 176912/DST&E/PCZMA/NGT(SB)/SCI/2025/387 dated 06.10.2025

With reference to the subject mentioned above, the EDEN Beach was inspected on 15.12.2025 and the inspection report is enclosed for kind perusal please.

Poogajendy. C
MS-RCZMC, Puducherry.

2 attachments **EDEN Beach Inspection Report.pdf**
1664K **EDEN Beach Inspection Report.pdf**
2024K**PCZMA puducherry** <pczma1998@gmail.com>

Tue, Jan 27, 2026 at 10:03 AM

To: "(vipin)" <scippcc@gmail.com>

[Quoted text hidden]

2 attachments **EDEN Beach Inspection Report.pdf**
1664K **EDEN Beach Inspection Report.pdf**
2024K**PCZMA puducherry** <pczma1998@gmail.com>

Thu, Feb 5, 2026 at 3:57 PM

To: "(vipin)" <scippcc@gmail.com>

With regards,

Member Secretary
Puducherry Coastal Zone Management Authority
Government of Puducherry.

[Quoted text hidden]

2 attachments **EDEN Beach Inspection Report.pdf**
1664K **EDEN Beach Inspection Report.pdf**
2024K

Dr. R. SAGAYA ALFRED, Ph.D.,
SENIOR SCIENTIFIC OFFICER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

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PCZMA puducherry <pczma1998@gmail.com>
To: renuka.pczma@gmail.com

Thu, Mar 12, 2026 at 9:43 AM

[Quoted text hidden]

2 attachments

 EDEN-Beach-Inspection-Report.pdf
1664K

 EDEN Beach Inspection Report.pdf
2024K

R. Sagaya Alfred
Dr. R. SAGAYA ALFRED, Ph.D.,
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TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

**GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
REGIONAL COASTAL ZONE MANAGEMENT COMMITTEE
PUDUCHERRY**

**REPORT OF THE INSPECTION CARRIED OUT AT THE EDEN BEACH, CHINNA
VEERAMPATTINAM, ARIYANKUPPAM COMMUNE PANCVHAYAT,
PUDUCHERRY.**

I. Preamble :

The Department of Tourism, Government of Puducherry has established beach tourism infrastructure at Chinna Veerampatinam, Ariyankuppam Commune, Puducherry in 2017 for increasing the tourist footfall in Puducherry. As a part of the development, the structures were built one by one at Chinna Veerampatinam, Puducherry.

In 2019, the Ministry of Environment, Forest and Climate Change (MoEF&CC) identified 13 beaches across the country as part of a pilot project to achieve the international Blue Flag certification. This Certification is accorded by an international agency "Foundation for Environment Education, Denmark" based on 33 stringent criteria in four major heads, *i.e.*, (i) Environmental Education and Information, (ii) Bathing Water Quality, (iii) Environment Management and Conservation and (iv) Safety and Services in the beaches. The 'Blue Flag' beach is an Eco-tourism model endeavouring to provide to the tourists / beach goers clean and hygienic bathing water, facilities / amenities, safe and healthy environment and sustainable development of the area. The Government of Puducherry has nominated the Chinna Veerampatinam beach for the above said program and with the coordination of the MoEF&CC - SICOM, the Chinna Veerampatinam Beach *i.e.*, EDEN Beach was awarded the Blue Flag Certification.

A petition has been filed in the Hon'ble NGT (SZ) by Thiru. R. Periassamy, of Chinnaveerampattinam and Thiru. R. Mangaiyarselvam, Organiser, Tamil Meenavar Viduthalai Vengaigal, Puducherry, wherein the respondents are the PCZMA, the DSTE,


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DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

Department of Tourism and the Chairman – RCZMC, Puducherry, alleging that, the above said Beach has been constructed in violation of the CRZ Notification.

In view of the above, the PCZMA has instructed the MS, Regional Coastal Zone Management Committee (RCZMC), Puducherry to inspect the said beach in response to the petition filed before the tribunal and to verify any CRZ violations and to submit the action taken report to the PCZMA, based on which PCZMA will take necessary action as deemed fit.

II. Brief of the Proposal – Chinnaveerampattinam Beach Tourism Development Project, Puducherry, R.S. No. 205 Pt., 206 Pt., 217 Pt., Manavelly Revenue Village, Ariyankuppam Commune Panchayat, Puducherry :

1. **Name of the project** : Eden Beach development for a Blue Flag Certification, at Chinna Veerampattinam, Puducherry.
2. **Location** : Chinnaveerampattinam, Ariyankuppam Revenue Village, Ariyankuppam Commune Panchayat, Puducherry.
3. **Coordinates** : Latitude : 11°52'55.14"N Longitude: 79°49'26.83"E
4. **G.P land or private area** : G.P Land.
5. **Proposal developed** :

(a) Beach Development (Prior to 2019)

- (i) The sea facing Semi-circular art structure with ornamental Pillars Depicting Roman Amphitheatre (Permanent Structure)
- (ii) Landscaping
- (iii) Toilet Block – Permanent Concrete Structure.
- (iv) Ticket Counter, Rain Shelter (Permanent Concrete structure)
- (v) Additional pavements only constructed on the existing bund sided by rock stones.


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DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

(b) Beach Tourism Development (After 2019)

- (i) Container based Toilet (with Palm Leaf Padding – 3 Nos.).
- (ii) Control Room, CCTV, First Aid Room.
- (iii) Paver block path way.
- (iv) Information board on Blue Flag
- (v) Flag Mast (Three)
- (vi) 1 No. Solid Waste Management Block.
- (vii) Waste Water treatment plant of 10 KLD.
- (viii) Solar Panels.

(c) Beach Tourism Development (After 2024 -2025)

- (i) 1 No. Café (Cora Café - Temporary - container based – land base heightened using temporary structures) on lawn area.
- (ii) Tile Paved floor area for open restaurant. (In between toiler block and control room)
- (iii) Temporary eateries along the Pond like area.

III. References :

1. Minutes of the 34th Meeting of the PCZMA held on 29.03.2017.
2. CRZ clearance issued by the PCZMA for the proposal vide No. 7605/DSTE/PCZMA/CLR/SCI/2017/94 dated 08.05.2017.
3. OA No. 164/2025 filed by Thiru. R. Periassamy, S/o., Ramasamy, residing at Maraimalai Adigal Salai, Chinna Veerampattinam, Puducherry and Thiru. R. Mangaiyarselvam, Organiser, Tamil Meenavar Viduthalai Vengaigal, Puducherry, against the PCZMA, DSTE, Department of Tourism and the Chairman – RCZMC, Puducherry, that the above said Beach has been constructed in violation of the CRZ Notification before the Hon'ble NGT (SZ).
4. Hearing and orders of the OA No. 164/2025 dated 26.08.2025 and 26.09.2025.


Dr. R. SAGAYA ALFRED, Ph.D.,
SENIOR SCIENTIFIC OFFICER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY

5. Letter from the PCZMA to the MS-RCZMC dated 06.10.2025.
6. S.O. 2502 (E) issued by the MOEF&CC dated 12.07.2019.
7. S.O. 125 (E) issued by the MOEF&CC dated 09.01.2020.

IV. Inspecting Official : Poogajendy. C, Member Secretary, Regional Coastal Zone Management Committee, Puducherry.

V. Date of Inspection : 15.12.2025.

VI. Observations :

1. As per the CRZ clearance issued by the PCZMA for the proposal vide No. 7605/DSTE/PCZMA/CLR/SCI/2017/94 dated 08.05.2017.

S. No.	CRZ Clearance issued by PPCC	Remarks
1	All structures shall be made of eco-friendly materials and shall be resilient to natural disasters like cyclones.	All Structures made of eco-friendly materials except few, viz., existing Toilet block for Physically challenged visitors and unused office building, which is built of permanent concrete structure. Other Structures are made of Palm Leaf Padding, Palm leaf Roof, Palm Trunks, Bamboo, etc.,
2	Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas.	Solid Waste Management was provided where the solid wastes were ground, segregated and non-compostable materials handed over to the Ariyankuppam Commune Panchayat and Compostable materials were composted to manure and used for gardening. However, the same

R. Sagaya Alfred
 Dr. R. SAGAYA ALFRED, Ph.D.,
 SENIOR SCIENTIFIC OFFICER
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		was drowned partially in the sand due to tidal activity and is presently not in use.
3	No untreated waste water shall be discharged in the Coastal Regulation Zone.	STP of 10 KLD is provided for treatment of the Domestic waste water, wherein the solids are handed over to the Ariyankuppam Commune Panchayat and the treated water is used for irrigation of the gardening area.
4	The sewage / sullage collected in Septic Tanks shall be disposed to the PWD Sewage Treatment Plant located nearby, through tankers.	
5	There shall be no ground water extraction in the CRZ area. The project proponent shall make necessary arrangement for water supply through Public Supply or Private Suppliers authorized by State Ground Water Authority.	Borewell was not sunk in the CRZ Area. Water is transported from a Borewell at the nearby village.
6	The sand dunes or any other eco sensitive areas shall not be disturbed.	Part of the Sand Dunes (CRZ IA) was found to be occupied in the R.S. No 217 of Manavelly Revenue Village by the proposal. Other CRZ IA area as per the CRZ Notification 2011, was left undisturbed. Note : Clearance of PCZMA has been issued for the proposal as per the CZMP 1991, when CRZ IA was not prevalent.

R. Sagaya Alfred
 Dr. R. SAGAYA ALFRED, Ph.D.,
 SENIOR SCIENTIFIC OFFICER
 DEPARTMENT OF SCIENCE
 TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY

2. As per the S.O. 125 (E) issued by the MOEF&CC dated 09.01.2020, the following provisions were provided.

S. No.	Permitted activities as per the notification	Remarks
1	Portable toilet blocks, change rooms and shower panels	1 No. Shower Room, 2 Nos. of Toilet Blocks (1 No. for Male and 1 No. for Female) have been provided with Palm Leaf Padding. Additionally 1 No. of Toilet Block was provided with permanent concrete structure and Terracotta Roof, which was said to be for Physically challenged visitors.
2	Grey water treatment plant	An STP of 10 KLD is provided for treatment of the Domestic waste water, wherein the solids are handed over to the Ariyankuppam Commune Panchayat and the treated water is used for irrigation of the gardening area.
3	Solid waste management plant;	Solid Waste Management was provided where the solid wastes were ground, segregated and non-compostable materials handed over to the Ariyankuppam Commune Panchayat and Compostable materials were composted to manure and used for gardening. However, the same was drowned partially in the sand due to tide activity and is now not in use presently.
4	Solar power plant	Solar Power plant was provided and is now damaged and dumped in the Solid Waste Management Shed.
5	Purified drinking water facility	Purified Drinking Water Shed was provided earlier and it is not working presently.

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6	Beach access pathways	Beach Access pathways are provided with pavement blocks.
7	Landscaping lighting	Minimum Landscaping with herbs and shrubs and small gravels and pavement blocks were found and lightings were provided adequately.
8	Seating benches and sit-out umbrellas	23 Nos. were provided earlier and now only 2 Nos. are present and used.
9	Outdoor play / fitness equipment	Has been provided.
10	CCTV surveillance and control room	CCTV provisions were not in operation.
11	First aid station	1 No. Concrete Building provided at the entrance.
12	Cloak room facility	
13	Safety watch towers and beach safety equipment	2 Nos were provided earlier and presently, 1 No. had been fully destroyed by tide action and 1 No. damaged and found to be laid down in the premises.
14	Beach layout, environment information boards and other signages.	Present at the entrance.
15	Fencing, preferably vegetative	Fencing was found to be vegetative only and were not prominent presently.
16	Parking facilities	Provided.


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3. Other observations :

- (i) Around 43 Nos. of Street Food Stalls made of temporary structures and food cart, were observed to be operating inside the area. The same is neither permitted under the notification S.O. 125 (E) dated 09.01.2020, nor obtained any clearance from competent authority.
- (ii) A structure was built towards the south of the Solar Panel Area with Cement Concrete over Rock Boulder Blocks, which was not as per plan submitted to PCZMA. Also the project proponent have not obtained any clearance from PCZMA for construction of the same.
- (iii) The Café named Cora was built near the Gallery using container based structure only however on a heightened base structure using Rock Boulder Blocks. (Not obtained any clearance from PCZMA).

VII. Conclusion / Recommendation :

- (i) 43 Nos. of Street Food Stalls made of temporary structures and food cart, observed to be operating inside the area, without permission neither as per the notification S.O. 125 (E) dated 09.01.2020 nor any competent authority, may be shifted to other places.
- (ii) A structure was built towards the south of the Solar Panel Area with Cement Concrete over Rock Boulder Blocks, which was not as per plan submitted to PCZMA, shall be removed / demolished.
- (iii) The Café named Cora was built near the Gallery using container based structure only however on a heightened base structure using Rock Boulder Blocks, shall also be removed and shall be made of simpler temporary structures.
- (iv) Further, the Project proponent shall obtain necessary permission from the PCZMA before carrying out any permitted activity in compliance with the CRZ Notification, 2011.


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Google Image showing present status

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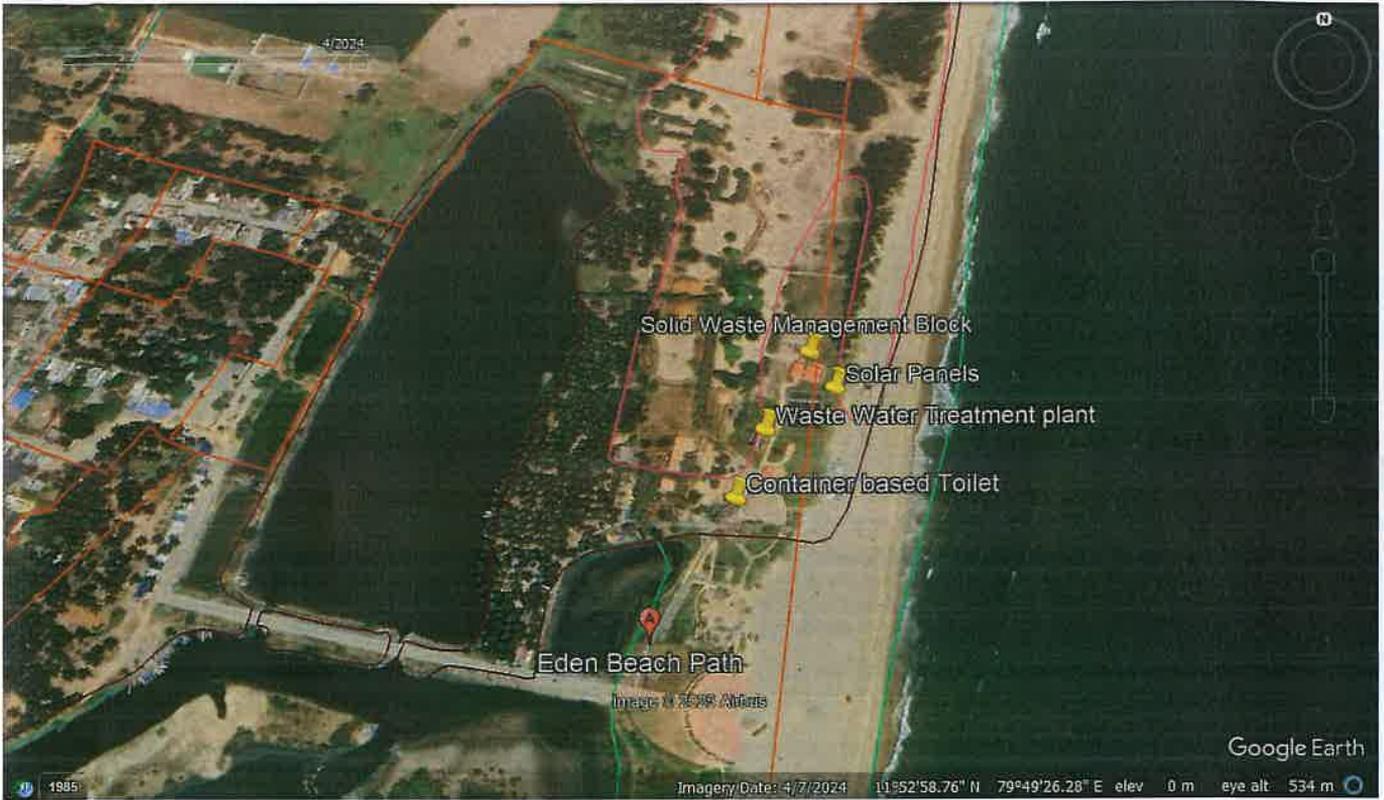
Google Image Prior to February 2017

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Google Image prior to 2019

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Google Image after 2019 before 2024

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VIII. Photographs taken during inspection



Cora (Café) and the Base of the same. Showing fencing also.



Drinking Water Kiosk – in not working condition.



Toilet Blocks using Temporary Structures

Toilet Block for Physically challenged

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Google Image showing developments after 2024-25

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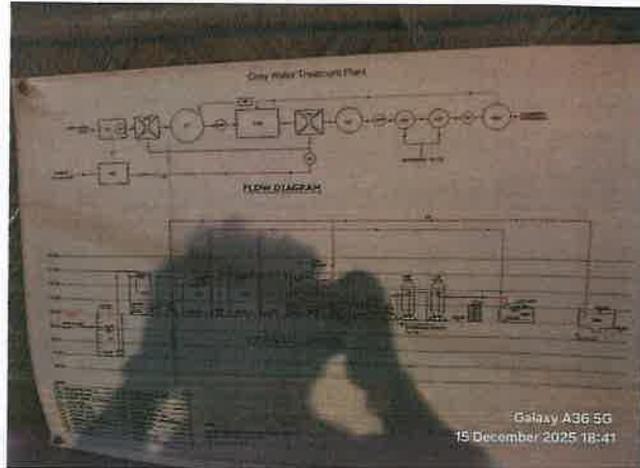
Rain Shed with Permanent structure



Picture showing damaged and removed watch tower.



STP of 10 KLD installed and operating



Flow Diagram of the STP



Solid waste management yard



Inside of the Solid waste management yard.

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(Poogajendy. C)
(Poogajendy. C)
MS-RCZMC,
Puducherry

25
 No. 9313/DSTE/PCZMA/DIR/CRZ-VIO/SCI/2026/89
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
 3rd Floor, PIB Building, Anna Nagar, Puducherry – 605 005.
 Telephone: (0413) 2201256 ; Telefax: (0413) 2203494

Puducherry, the - 4 MAR 2026

**DIRECTION UNDER SECTION 5 OF
 THE ENVIRONMENT (PROTECTION) ACT, 1986**

Sub : PCZMA – Developmental activities in the CRZ area at R.S. No. 208pt, Eden Beach, Chinnaveerampattinam, Ariyankuppam Commune Panchayat, Puducherry by the Department of Tourism, Puducherry – Direction Issued.

- Ref: 1. CRZ clearance issued by PCZMA dated 08.05.2017.
 2. MoEF&CC Order on Blue Flag Certification vide dated on 12.07.2019 and 09.01.2020.
 3. O.A No. 164 of 2025 before the Hon'ble National Green Tribunal (SZ) dated 24.12.2025.
 4. CRZ Notification, 2011.

WHEREAS, a proposal on Tourism development was received from the Department of Tourism (DoT), Government of Puducherry (GoP) on 10.02.2017 for the Development of Tourism infrastructures at R.S. No. 208pt, Chinnaveerampattinam, Ariyankuppam Commune Panchayat Puducherry for issue of Coastal Regulation Zone (CRZ) clearance by the Puducherry Coastal Zone Management Authority (PCZMA).

AND WHEREAS, vide reference (1) cited above, PCZMA has issued CRZ clearance on 08.05.2017 to DoT as per CRZ Notification, 1991 to carry out activities related to development of beach tourism with the following viz., development of Retaining wall and bund strengthening, wooden boat landing facility, Landscaping, Community Toilet, Ticket Counter and Rain Shelter, Entrance Archway and Pathway, Gallery and Ornamental Pillars.

AND WHEREAS, PCZMA has stipulated conditions vide reference (1) cited above, that all structures shall be made of eco-friendly materials and shall be resilient to natural disasters and the sand dunes or any other eco-sensitive areas shall not be disturbed.

AND WHEREAS, it has been observed during inspection by the Official of the Regional Coastal Zone Management Committee (RCZMC) that DoT have constructed rain shelter, toilet block, and office building, all of which are permanent structures in nature, in violation of the conditions stipulated in the clearance issued by the PCZMA, thereby constituting non-compliance with the said approval.

AND WHEREAS, the DoT has leased out the property / site to a private operator under PPP mode, and the operator has now constructed Cora (Restaurant) and has also laid down the tile works in an area near to the toilet block for establishing open restaurant without the consent of PCZMA which are non-compliance to the clearance issued by PCZMA and also, which are not part of the Blue Flag Notification issued by MoEF&CC vide reference (2) cited above.

AND WHEREAS, O.A No.164 of 2025 was filed before the Hon'ble NGT (SZ) against the tourism development activities carried out at Chinna Veerampattinam violating the CRZ Notification, 2011.

[Signature]
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In view of the above, you are hereby directed to comply with the following:

1. To remove all the unauthorized building which are built in the existing sand dunes and the area shall be restored to its original condition.
2. To remove the unauthorized Cora (Restaurant) and also the laid down permanent tile works near to the toilet block for establishing open restaurant without the consent of PCZMA.
3. To immediately stop all the unauthorized construction activity if any carried out in the CRZ area.
4. To obtain necessary prior CRZ clearance from PCZMA for any proposed permitted activities in the CRZ area in compliance with the CRZ Notification, 2011.

NOW THEREFORE, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the PCZMA vide Order S.O.4650 (E) dated 30.09.2022 issued by Ministry of Environment, Forest and Climate Change (MoEF&CC) Government of India, the PCZMA, hereby directs to submit the compliance status **within 15 days** from the date of receipt of this Direction. Any noncompliance shall be viewed seriously and action as deemed fit will be taken against you under the provisions of the Environment (Protection) Act, 1986 and CRZ Notification, 2011 and Rules made there under.

For & on behalf of PCZMA,


 (SMITHA.R. IAS)
 SECRETARY-cum-DIRECTOR (DSTE) /
 o/c MEMBER SECRETARY (PCZMA)

To

The Director, Department of Tourism, Puducherry.

Copy to:

1. The District Collector-cum-Chairman, RCZMC - For necessary action.
Puducherry.
2. Standing Guard File.


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 PUDUCHERRY

U. Mani 04/03/2026
DESPATCHED

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, SOUTHERN
BENCH, CHENNAI**

O.A No: 164/2025

**IN RE: STATUS REPORT ON
DEVELOPMENTAL ACTIVITIES
IN THE CRZ AREA AT R.S.NO
208PT, AND R.S. NO. 217, EDEN
BEACH (BLUE FLAG BEACH),
CHINNAVEERAMPATTINAM,
ARIYANKUPPAM COMMUNE
PANCHAYAT, PUDUCHERRY.**

PAPER BOOK – II

**RESPONDENT No. 1
ADOPTED WITH RESPONDENT No. 2**

Through

**Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Government of Puducherry)
Madras High Court Campus
9940188325/meram6@gmail.com
MS 1894/2016**